

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 219/Chd/Hry/2017

In the matter of:

Havi Homes Infrastructure Pvt. Ltd. & Anr. ...Petitioners
Vs.

Registrar of Companies, NCT of Delhi &
Haryana. ...Respondent

Present: Mr. Munish Kumar, Practicing Company Secretary for petitioners
Dr. Raj Singh, Registrar of Companies, Himachal Pradesh on
behalf of Registrar of Companies, NCT of Delhi & Haryana.

In compliance with the order dated 21.09.2017, the petitioners
have filed additional documents with affidavit in the Registry on 23.10.2017,
copy of which was also supplied to the Registrar of Companies. The same be
taken on record.

List the matter on 07.02.2018 for arguments. In the meanwhile,
the petitioners would be able to operate their bank accounts for the purpose
of realising the amount due to the company and for the payment or discharge
of the existing liabilities or obligations of the company in terms of Section 250
of the Companies Act, 2013.

Sd/-
(Justice R.P. Nagrath)
(Member (Judicial))

January 16, 2018
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